

Annexure 1
Muktar Automobiles Private Limited
Date of Commencement of CIRP 13.03.2024
List of Creditors as on 27.05.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Central Bank of India	27.03.2024	₹ 72,192,585	₹ 69,608,169	Cash Credit	₹ 69,608,169	₹ 69,608,169	No	61.86%	Nil	Nil	₹ 2,584,416	₹ 0	
2	Tata Capital Limited	29.03.2024	₹ 42,918,873	₹ 42,918,873	Term loan dues	₹ 42,918,873	₹ 42,918,873	No	38.14%	Nil	Nil	₹ 0	₹ 0	Certain Information and documents are pending from the Financial Creditor and the amount of claim admitted may undergo change after receipt of such documents / information
Total			₹ 115,111,458	₹ 112,527,042		₹ 112,527,042	₹ 112,527,042		100.00%	₹ 0.00	₹ 0.00	₹ 2,584,416	₹ 0	

Notes :

- As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- All claims have been admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of any further documents / information. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.



Garima Diggwal
Interim Resolution Professional
Muktar Automobiles Private Limited (Under CIRP)
Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158
AFA No: AA1/13158/02/200623/104322 valid upto 30.06.2025